

import of Indian lungis and sarong material into that country;

(b) if so, how much of foreign exchange we expect to lose due to this ban;

(c) whether this action of the Ceylon Government is in contravention of G.A.T.T.; and

(d) whether Government have taken or propose to take any action in the matter?

The Minister of Commerce (Shri Kanungo): (a) to (d) The ban imposed by the Ceylon Government on the import of sarong and sarong cloth was subsequently withdrawn

Shri Rameshwar Tantia: May I know what were our total exports of this cloth during 1958 and whether it is a fact that exports are decreasing?

Shri Kanungo: In 1958, the figures up to November were—export of sarongs to Ceylon Rs 14,577,000 and total exports Rs 45,707,000

Shri Shivananjappa: What are the reasons for the temporary ban by the Ceylonese Government?

Shri Kanungo: They did it in the interests of protecting their domestic interests. Subsequently it was found that under the G.A.T.T. Agreement they could not do so. Therefore, on the representation of the Government of India, they withdrew it.

Shri Tangamani: As a result of this ban, how long was this export stopped, from which date to which date?

Shri Kanungo: Just a few weeks

Textile Advisory Committee

*2131. { Shri S. M. Banerjee:
Shri Rajendra Singh:
Shri Sarju Pandey:
Shri Bibhuti Mishra:

Will the Minister of Commerce and Industry be pleased to refer to the

reply given to Starred Question No. 259 on the 25th November, 1958 and state:

(a) the composition of the Committee appointed in pursuance of the recommendation of the Textile Enquiry Committee to advise the Textile Commissioner;

(b) whether the said Committee has since formulated any scheme; and

(c) if so, the main features thereof?

The Minister of Commerce (Shri Kanungo): (a) to (c). A statement is laid on the Table of the Sabha. [See Appendix VII, annexure No 87]

Shri S. M. Banerjee: It is said in the statement that the functions of the Committee are advisory and also that in view of the above position, the question of the Committee formulating any scheme does not arise. I want to know, if the functions of the Committee are of an advisory nature, in how many cases they have given advice to the various industries or to the Textile Commissioner and what is the actual function? There are 29 Members in the Committee.

Shri Kanungo: The Committee has been formed as a result of the report of the Textile Enquiry Committee. I believe it has not met more than twice. The problems of implementation of policies and the difficulties therein are discussed and the details are smoothed out.

Shri Dasappa: May I know how it happens that in spite of a large mill industry in the Mysore State, there is no representative of it on this Committee?

Shri Kanungo: Representation is not State-wise.

Shri Jadhav: May I know the management of how many mills have approached the Advisory Committee for rehabilitation and modernisation of the industry?

Shri Kanungo: For rehabilitation, the managements have to approach the N.I.D.C. for loans and not the Advisory Committee.

श्री जगदीश शर्मा : जो सलाहकार समिति नियमित की गई है उस को यह अधिकार दिया गया है कि वह विभिन्न विषयों पर अपने राय देगी, लेकिन उस में जो मुख्य प्रश्न तालाबन्दी अर्थात् क्लोजर का है उस को नहीं जोड़ा गया है। मैं जानना चाहता हूँ कि उस को क्यों छोड़ दिया गया है।

श्री कानूनगो : स्ट्राइक और लाक आउट सब इंडस्ट्रीज में चलते हैं।

श्री जगदीश शर्मा : क्लोजर को इस में क्यों छोड़ दिया गया है ?

Shri Kanungo: All the industrial disputes like strikes, lock-outs and closures happen every day in every industry

श्री जगदीश शर्मा : क्लोजर तो इस में नहीं है।

Shri Kanungo: The point was discussed. This committee was specially appointed for this purpose. It has given recommendations. The Resolution has been published. We hope that the situation will ease as a result of the implementation of the recommendations of the Committee.

Shri S. M. Banerjee: From the statement it appears that two labour representatives have been taken: Shri S. R. Vasavada and Miss Maniben Kara. I want to know what is the basis of giving representation and why the All India T.U.C. has not been taken into account?

Shri Kanungo: This was done under the advice of the Labour Ministry.

Shri S. M. Banerjee: It is known to the Labour Minister as well as to the hon. Minister that there are four Central Trade Union Congresses. The General Secretary of the A.I.T.U.C. was taken as a member in the Automatic Loom committee and other things. He is a permanent member in the Labour Conference. The Labour Minister could advise to this extent when the entire question is being looked into and there is verification going on.

Shri Kanungo: The question why the Labour Ministry recommended particular names should be put to the Labour Ministry as a separate question. The present question is one of action and lack of action of the Advisory Committee.

श्री रामसिंह भाई बर्मा : जिस ऐन्क्वायरी कमेटी की सिफारिशों के अनुसार यह ऐडवाइजरी कमेटी बनाई गई है क्या उस के सामने ट्रेड यूनियन कांग्रेस के प्रतिनिधियों ने कोई मैमोरैण्डम रक्खा था या जबानी कुछ कहा था ?

श्री कानूनगो : हा, बहुत सी ट्रेड यूनियन ऑर्गेनाइजेशन्स ने मैमोरैण्डम दालिख्त किये थे।

श्री विभूति मिश्र : अध्यक्ष महोदय, मेरा नाम इस सवाल में है। मुझे पुकारा नहीं गया। मेरा नाम सवाल नम्बर २१३१ में है।

अध्यक्ष महोदय : क्या हर एक प्रश्न में आपको बुलाना चाहिए।

श्री विभूति मिश्र : मेरा इसमें इंटरेस्ट था तभी तो मैं ने यह प्रश्न किया था।

अध्यक्ष महोदय : आपको एक दो तीन बार बुला होना चाहिए था।

श्री विभूति मिश्र : मैं उठा था लेकिन आपको ध्यान दूसरी तरफ था।

अध्यक्ष महोदय : सारी लांक मभा के सब सदस्यों की तरफ मेरा ध्यान रहता है। मैं ने नहीं देखा नहीं तो मैं कभी नहीं छोड़ता।

Heavy Foundry and Forge Shops +

*2132. { Shri Barman:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the project for Heavy Foundry and forge shops has been finalised;